

Title: Motion of consideration regarding Amendments made by Rajya Sabha for Bihar Reorganisation Bill, 2000. (Motion Adopted)

MR. DEPUTY-SPEAKER: Now, the House will take up the item listed in the Second Supplementary List of Business.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): Sir, on behalf of my senior colleague, Shri L.K. Advani, I move that the following amendments made by Rajya Sabha in the Bill to provide for the reorganisation of the existing State of Bihar and for matters connected therewith, be taken into consideration:

Clause 5

1. That at page 2, line 39,-

for "25" substitute "27".

2. That at page 2, line 40,-

for "26" substitute "28".

Clause 7

3. That at page 3, line 6, -

for " '27' and '28'".

substitute " '29' and '30'".

Clause 12

4. That at page 3, line 39,-

for " '10', '11' and '26'".

substitute " '11', '27', '12' and '28'".

5. That at page 4, line 1,-

for "9" substitute "10"

6. That at page 4, line 2,-

for "10" substitute "11".

The First Schedule

1. That at page 24,-

for lines 3 to 9, - substitute

"(i) Of the seven sitting members whose term of office will expire on 9th April, 2002, namely, Maulana Obaidullah Khan Azmi, Ven'ble Dhammaviriyo, Shri Nagendra Nath Ojha, Shri Prem Chand Gupta, Shri Ranjan Prasad Yadav, Shri Shatrughan Sinha and Shri Ram Deo Bhandari; Maulana Obaidullah Khan Azmi and Ven'ble Dhammaviriyo, shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand and the other five sitting members shall be deemed to have been elected to fill five of the seats allotted to the State of Bihar."

2. That at page 24, lines 19 to 21,-

for "such two as the Chairman of the Council of the States may determine by drawing lot, shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand "

substitute "Shri S.S. Ahluwalia and Shri Ram Kumar Anand shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand "

The Sixth Schedule

3. That at page 35, line 5,-

for " 'XIX' and 'XX'"

substitute "'XXI' and 'XXII'"

4. That at page 35, line 10,-

for "XIX"

substitute "XXI"

5. That at page 35,-

for line 11, substitute –

"Part XXII Jharkhand"

MR. DEPUTY-SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill to provide for the reorganisation of the existing State of Bihar and for matters connected therewith, be taken into consideration: "

Clause 5

1. That at page 2, line 39,-

for "25" substitute "27".

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The First Schedule

7. That at page 24,-

for lines 3 to 9, - substitute

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Chand Gupta, Shri Ranjan Prasad Yadav, Shri Shatrughan Sinha and Shri Ram Deo Bhandari; Maulana Obaidullah Khan Azmi and Ven'ble Dhammaviriyo, shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand and the other five sitting members shall be deemed to have been elected to fill five of the seats allotted to the State of Bihar."

8. That at page 24, lines 19 to 21,-

for "such two as the Chairman of the Council of the States may determine by drawing lot, shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand "

substitute "Shri S.S. Ahluwalia and Shri Ram Kumar Anand shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand "

The Sixth Schedule

9. That at page 35, line 5,-

for " 'XIX' and 'XX'"

substitute " 'XXI' and 'XXII'"

10. That at page 35, line 10,-

for "XIX"

substitute "XXI"

11. That at page 35,-

for line 11, *substitute* –

"Part XXII Jharkhand"

The motion was adopted.

MR. DEPUTY-SPEAKER: The House shall now take up clause by clause consideration of the Amendments.

Clause 5

SHRI I.D. SWAMI: I beg to move:

That at page 2, line 39,-

for "25" *substitute* "27". (1)

That at page 2, line 40,-

for "26" *substitute* "28". (2)

MR. DEPUTY-SPEAKER: The question is:

That at page 2, line 39,-

for "25" *substitute* "27". (1)

That at page 2, line 40,-

for "26" *substitute* "28". (2)

The motion was adopted.

Clause 7

SHRI I.D. SWAMI: I beg to move:

That at page 3, line 6, -

for " '27' and '28'".

substitute " '29' and '30'". (3)

MR. DEPUTY-SPEAKER: The question is:

That at page 3, line 6, -

for " '27' and '28'".

substitute " '29' and '30'". (3)

The motion was adopted.

—

Clause 12

SHRI I.D. SWAMI: I beg to move:

That at page 3, line 39,-

for " '10', '11' and '26'"

substitute " '11', '27', '12' and '28'". (4)

That at page 4, line 1,-

for "9" substitute "10" (5)

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for "10" substitute "11". (6)

MR. SPEAKER: The question is:

That at page 3, line 39,-

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substitute "'11', '27', '12' and '28'". (4)

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for "9" substitute "10" (5)

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for "10" substitute "11". (6)

The motion was adopted.

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That at page 24, lines 19 to 21,-

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substitute "Shri S.S. Ahluwalia and Shri Ram Kumar Anand shall be deemed to have been elected to fill two of the seats allotted to the State of Jharkhand " (8)

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The motion was adopted.

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That at page 35, line 10,-

for "XIX"

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That at page 35,-

for line 11, *substitute* –

"Part XXII Jharkhand" (11)

MR. DEPUTY-SPEAKER: The question is:

That at page 35, line 5,-

for " 'XIX' and 'XX'"

substitute " 'XXI' and 'XXII'" (9)

That at page 35, line 10,-

for "XIX"

substitute "XXI" (10)

That at page 35,-

for line 11, substitute –

"Part XXII Jharkhand" (11)

The motion was adopted.

SHRI I.D. SWAMI: I beg to move:

"That the amendments made by Rajya Sabha be agreed to. "

MR. DEPUTY-SPEAKER: The question is:

"That the amendments made by Rajya Sabha be agreed to. "

The motion was adopted.

MR. DEPUTY-SPEAKER: Shri Banatwalla, we have exhausted all the items.

The House now stands adjourned to meet on Wednesday at 11.00 a.m.

1852 hours

The Lok Sabha then adjourned till Eleven of the Clock

on Wednesday, August 16, 2000/Sravana 25, 1922 (Saka)
